# GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS

## **LOK SABHA**

### **UNSTARRED QUESTION NO- 3031**

TO BE ANSWERED ON- 07/08/2025

#### RELAXATION IN CONDITIONS OF FRA

3031. Shri Balya Mama Suresh Gopinath Mhatre:

Will the Minister of Tribal Affairs be pleased to state:

- (a) whether the Government proposes to relax the condition of "75 years of continuous residence" in the rights given to Scheduled Tribes and other traditional forest dwellers under the Forest Rights Act, 2006;
- (b) whether it is a fact that it is practically difficult to provide documentary evidence of the 75 years residence condition and if so, the details thereof;
- (c) whether the Government is considering amending the rules to reduce the requirement of 75 years or to accept alternative proofs and if so, the details thereof;
- (d) whether the Government has consulted any expert committee or State Forest Departments on this matter; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY)

- (a): No such proposal is under consideration in Ministry of Tribal Affairs.
- (b): As per the provisions of 'The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' and Rules made thereunder, the State Governments are responsible for implementation of various provisions of the Act. Ministry has not received any such report from State Governments/UT Administrations.
- (c) to (e): No proposal to amend the rules for reducing the 75-year requirement or to allow alternative forms of proof is under consideration in the Ministry of Tribal Affairs.

\*\*\*\*